

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 341/2005

OA 31/2004

New Delhi, this the 09th day of December, 2005

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

Shri G.C. Rai,
S/o Late Dr. Ram Niwas Rai,
Chief Engineer (West Zone)
(Current Duty Charge)
Doordarshan Maintenance, Worli,
Mumbai – 400 025.

...Petitioner

(By Advocate Shri Gopal Dutt)

VERSUS

1. Shri S.K. Arora
Secretary to the Government of India,
Ministry of Information & Broadcasting,
Shastri Bhavan,
New Delhi – 110 001.
2. Shri S.P. Gaur
The Secretary, Union Public Service Commission,
Shahjahan Road, Dholpur House,
New Delhi.
3. Shri A.N. Tiwari,
The Secretary to the Government of India,
Ministry of Personnel, Public Grievance & Pension,
Department of Personnel & Training, North Block,
New Delhi-110 001. ...Respondents.

(By Advocate Shri Gaurang Kanth for respondents no.1 & 3)

O R D E R (ORAL)

By Hon'ble Mr. V.K. Majotra, Vice-Chairman (A):-

Learned counsel heard.

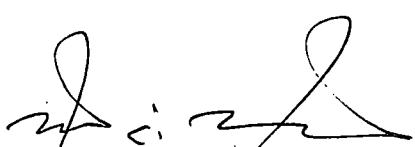
2. Vide orders dated 30.11.2004 in OA 31/2004, Ministry of Personnel, Public Grievance and Pensions, Department of Personnel & Training, was directed to furnish the ACR dossiers of the applicant to the UPSC within two months and thereafter UPSC was required to convene the necessary DPC

Wb

meeting within the next three months to consider the applicant's claim in accordance with law and DOP&T OM.

3. Respondents have submitted that the recommendations regarding DPC were received in the Ministry on 15.9.2005. The proposal was referred to DOP&T on 04.10.2005. DOP&T sought certain clarifications about implementation of their earlier directions with regard to framing of separate Recruitment Rules in Prasar Bharati. The necessary clarifications furnished to DOP&T on 11.11.2005. Then the clarifications were also furnished to the Establishment Officer in the meeting held on 01.12.2005. Now, the proposal is under submission for approval of the Appointments Committee of the Cabinet. Learned counsel also submitted unconditional apology on behalf of respondents for the delay in implementing the aforesaid directions of this Court.

4. In view of the above action taken by the respondents and also submission of unconditional apology, the present contempt proceedings are dropped and notices to respondents are discharged.


(Mukesh Kumar Gupta)
Member (J)

/gkkd


(V.K. Majotra)
Vice-Chairman (A)

9.12.05